

(2018) 09 DEL CK 0411

In the Delhi High Court

Case No : Mac.App. 347, 616 Of 2018 & Civil Miscellaneous No. 26742 Of 2018

Shamim Akhtar

APPELLANT

Vs

Dinesh Chand & Anr (Bajaj Allianz General Insurance Co Ltd)

RESPONDENT

Date of Decision : 26-09-2018

Acts Referred:

Citation : (2018) 09 DEL CK 0411

Hon'ble Judges : Sunil Gaur, J

Bench : Single Bench

Advocate : Aruna Mehta, Pankaj Gupta, Suman Bagga

Final Decision : Disposed Off

Judgement

- 1., "Compensation towards pain and sufferings", "Rs.1,50,000/-
- 2., "Loss of earning capacity due to disability", "Rs.14,28,000/-
- 3., "Loss of earning for a period of 6 months", "Rs.60,000/-
- 4., Attendant charges, "Rs.36,000/-
- 5., Special diet and conveyance, "Rs.35,000/-
- 6., "on Compensation account of physiotherapy", "Rs.56,000/-
- 7., "Compensation towards loss of

amenities and enjoyment of life", "Rs.1,50,000/-

8., "Compensation towards

disfigurement", "Rs.1,50,000/-

9., "Compensation on account of

artificial limb", "Rs.12,48,800/-

10., "Compensation on account of

maintenance of artificial limb", "Rs.50,000/-

Total,, "Rs.33,63,800/-

1., "Compensation towards pain and

sufferings", "Rs.1,50,000/-

2., "Loss of earning capacity due to

disability", "Rs.14,28,000/-

3., "Loss of earning for a period of 6

months", "Rs.60,000/-

4., Attendant charges, "Rs.36,000/-

5., Special diet and conveyance, "Rs.35,000/-

6., "on Compensation account of

physiotherapy", "Rs.56,000/-

7., "Compensation towards loss of

amenities and enjoyment of life", "Rs.1,50,000/-

8., "Compensation towards

disfigurement", "Rs.1,50,000/-

, Total, "Rs. 20,65,000/-